

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing: 28/08/2018

Appeal No. C/STAY/50744/2018 In C/52189/2018-(DB)

Appeal No. C/STAY/50747/2018 In C/52191/2018-(DB)

Commissioner of Customs, (IMPORT)

Appellant

Vs.

**M/s Daya Enterprises
R. M. Impex**

Respondent

Appearance

Sh. Rakesh kumar, DR

for the appellant

Sh. Avijit Dikshit, Adv

for the respondent

CORAM: Hon'ble Mr. Anil Chodhary, Member (Judicial)

Hon'ble Mr. Bijay Kumar, Member (Technical)

Final Order No: 53015-53016/2018

Per :Mr. Anil Choudhary

The Revenue is in appeal against the impugned order passed by Commissioner, Customs, Central Excise, Jaipur.

2. In terms of Department of Revenue, Government of India's recent instructions issued vide F.No. 390/MISC/116/2017-JC dated 11/07/2018, wherein as a part of Government policy on Litigation, monetary limit of filing the appeals by the department before CESTAT and other higher Courts have been revised. As per the new guidelines, the monetary limit for filing an appeal before CESTAT has been fixed at Rs.20 lakh.

3. In all the above mentioned appeals duty amount involved is less than Rs.20 lakh.

4. Accordingly, all the above mentioned appeals are dismissed as withdrawn. Stay applications are also disposed of under Litigation Policy.

(Dictated and pronounced in the open Court)

(Bijay Kumar)
Member(Technical)

(Anil Choudhary)
Member(Judicial)

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